

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 145/TT/2018**

- Subject** : Petition for determination for transmission tariff from COD to 31.3.2019 for 400 kV D/C Mahan-Sipat line alongwith associated bays at Mahan and Sipat and 2x50 MVAR line reactors at Sipat Pooling Sub-station, 2x50 MVAR line reactors at Mahan pooling Sub-station and 1x80 MVAR, 420 kV switchable bus reactor at Mahan TPS along with its associated 400 kV bay for 2009-14 period
- Date of Hearing** : 16.10.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri Indu Shekar Jha, Member
- Petitioner** : Essar Power Transmission Co. Ltd. (EPTCL)
- Respondents** : Essar Power M. P. Ltd. and 5 others
- Parties present** : Shri Alok Shankar, Advocate, EPTCL  
Shri Ravi Sharma, Advocate, MPPMCL  
Shri Ashim Sood, Essar Steel India Ltd.  
Shri Mayank Pandey, Essar Steel India Ltd.  
Shri Senu Nizar, Essar Steel India Ltd.  
Ms. Shruti Verma, EPTCL

**Record of Proceedings**

Learned counsel for Essar Steel India Limited (ESIL), Respondent No.5 sought adjournment to file reply to the petition on the ground that it was not supplied the copy of the petition.

2. The Commission allowed the request of ESIL for adjournment and directed the petitioner to provide copy of petition to ESIL by 25.10.2019. The Commission further directed the respondent to file its reply by 5.11.2019 with an advance copy of the same to the petitioner, who may file its rejoinder, if any, by 11.11.2019. The Commission directed the parties that due date of filing reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The matter shall be listed for hearing in due course for which intimation will be given separately to the parties.

By order of the Commission

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

